

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 6/RP/2024**

Subject : Petition for review of the Order dated 8.12.2023 in Petition No. 223/GT/2021.

Petitioner : NHPC Limited

Respondents : WBSEDCL

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NHPC  
Shri Bharath Gangadharan, Advocate, NHPC  
Shri Kartikey Trivedi, Advocate, NHPC  
Shri Mohd. Faruquw, NHPC  
Shri Piyush Kumar, NHPC  
Shri Jitendra K. Jha, NHPC  
Ms. Anushree Bardhan, Advocate, WBSEDCL  
Ms. Shirsa Saraswati, Advocate, WBSEDCL

**Record of Proceedings**

During the hearing, on 'admission,' the learned counsel for the Review Petitioner made detailed oral submissions stating that there is an error apparent on the face of the order dated 8.12.2023 on the following issues:

- a) *Unit-wise apportioning of deducted IEDC amount while calculating the unit-wise capital cost for tariff.*
  - b) *Error in the adjustment of Infirm Power.*
  - c) *Reduction of rate of Interest on Working Capital for two units declared under COD during 2015-16.*
  - d) *Non-consideration of Weighted Average Rate of Interest for the actual loan for computation of Normative IDC.*
2. The learned counsel for the Respondent, WBSEDCL, sought time to file its reply in the matter.
3. The Commission, after hearing the parties, directed as under:
- a) Admit and issue notice to the Respondent.
  - b) The Respondents are permitted to file their replies on or before **16.5.2024** after



serving a copy to the Review Petitioner, who may file its rejoinder, if any, by **13.6.2024**.

4. The matter shall be listed for hearing on **25.6.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

